COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 158 OF 2018 & IA NOS. 669 & 668 OF 2018

Dated: 16^{TH} July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Clean Wind Power (Manvi) Pvt. Ltd.				Appellant(s)
Karnataka Electricity Regulato	ory (Vs. Commission & Ors.		Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anand Kumar Shriva Ms. Shikha Pandey	istava	
Counsel for the Respondent(s)	:	Ms. Pratiksha Mishra Mr. Balaji Srinivasan Mr. Sidhant Kohli Mr. Mayank Kshirsagar f	or R-2,	4 & 6

<u>ORDER</u>

The learned counsel appearing for the Respondent Nos. 2, 4 & 6 pray for another six weeks' time to enable her to file the reply.

Submission made by the learned counsel appearing for the Respondent Nos. 2,4 & 6, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2, 4 & 6 is permitted to file reply on or before 29.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 20.09.2018, after serving copy to the learned counsel for the opposite sides.

The interim order dated 01.6.2018 will continue till then.

Relist the matter on <u>10.10.2018</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member Bn/pr (Justice N.K. Patil) Judicial Member